

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH-IV**

CP (IB) No.940/MB-IV/2022

Under Section 7 of the I&B Code, 2016

In the matter of:

Truckola Technologies Private Limited

[CIN: U74900MH2015PTC294007]

... Applicant/Corporate Person

Order pronounced on: 20.01.2023

Coram:

Mr. Prabhat Kumar
Hon'ble Member (Technical)

Mr. Kishore Vemulapalli
Hon'ble Member (Judicial)

Appearances (via videoconferencing):

For the Applicant(s) : Ms. Kala Agarwal, PCS

ORDER

Per: Kishore Vemulapalli, Member (Judicial)

1. This is a Company Petition filed under section 59 of the Insolvency and Bankruptcy Code, 2016 (hereinafter called "Code") by a Corporate person, named Truckola Technologies Private Limited [CIN: U74900MH2015PTC294007] through Liquidator Ms. Kala Agarwal, the Insolvency Professional, having registration no: IBBI/IPA-002/IP-N00841/2019-20/12734, to initiate voluntary liquidation proceedings under Code. The Corporate Person has complied with requisite formalities and procedure of liquidation as per

law and has filed this Petition for its dissolution under section 59 of the Code.

2. The Petitioner Company was incorporated, under the provisions of Companies Act, 2013, on 27.07.2013 as a private company limited by shares with Registrar of Companies, Mumbai. The Authorized Share capital of the company is Rs. 40,93,000/- divided into 4,09,300 equity shares of ₹10/- each. The Paid-up Share Capital of the Company is ₹33,00,310/- divided into 6,60,000 equity shares of ₹10/- each. The Registered office of the Company is situated at 301/B, 3rd Floor, Kamla Spaces Building, S.V. Road, Near Surya Hospital, Santacruz-West Mumbai-400054.
3. The Company, at present, has two directors Mr. Raghav Himatsingka (DIN: 02701329), Mr. Keshav Himatsingka (DIN: 05323618). It is submitted that the Company is not carrying any business and not earning any profits. Accordingly, the Board of Directors (BOD) of the Company in their meeting held on 11.06.2021 resolved to voluntarily liquidate the Company.
4. Both the Directors of the Company have declared on Affidavit dated 11.06.2021 that they have made full inquiry into the affairs of the Company and are of the opinion that the Company has no debts and the Company is not being liquidated to defraud any person. The Directors have appended to the affidavit above, audited financial statements and record of business operations of the Company of previous two financial years viz. year 2018-19 and 2019-20. The details above have been filed by the Company with the Registrar of Companies in form no. GNL-2 vide SRN No T303020957 on 10.07.2021.

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5. The members of the Company in their Extra Ordinary General Meeting held on 05.07.2021 passed a Special Resolution to liquidate the Company voluntarily and to appoint Ms. Kala Agarwal, the Insolvency Professional, having registration no: IBBI/IPA-002/IP-N00841/2019-20/12734 with a remuneration of Rs.2,66,000/- (Two Lakh Sixty Six Thousand only) excluding GST, for performing the job of liquidation of the Corporate Person as required under section 59 of the Code..
 6. The Liquidator made a public announcement of commencement of liquidation in Form A of Schedule I as per regulation 14 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 in the Free Press Journal (Mumbai edition, English newspaper) and in Navashakti (Mumbai edition, Marathi newspaper) on 09.07.2021 inviting for the submission of claims due to Truckola Technolgies Private Limited by various stakeholders. The aforesaid public announcement was submitted to Insolvency and Bankruptcy Board of India (IBBI).
 7. The Petitioner has submitted the resolution for the commencement of liquidation, the appointment of a liquidator and a public announcement made in the newspaper to the Registrar of Companies in E-Form MGT-14 on 10.07.2021.
 8. The Petitioner notified the Registrar of Companies, Mumbai and the IBBI, New Delhi, Income Tax about the passing of a Special Resolution to liquidate the Petitioner Company.
 9. The Liquidator did not receive any claims from the operational creditors, financial creditors, workmen, employees and other stakeholders under the advertisement published in the newspaper.

10. The Petitioner submits that the Company doesn't have any Creditors, hence their consent for Special Resolution is not required.
11. The Liquidator has intimated his appointment to the Income Tax Officer, and also intimating that the Liquidator has taken into custody or control all assets, property, effects and actionable claims of the company and will be operating the bank accounts of the company for and on behalf of the company. The Liquidator has also submitted he has received a NOC dated 09.08.2021 issued by Income Tax Officer stating that there are no outstanding arrears against the Company.
12. As per regulation 34 of IBBI (Voluntary Liquidation Process) Regulations, 2017, the Liquidator had duly opened a Bank Account on 01.12.2021 in the name and style of "Truckola Technologies Private Limited – In Voluntary Liquidation" in ICICI Bank Ltd. The said Account was also closed.
13. The Liquidator has submitted his Preliminary Report dated 05.08.2021 as required under Regulation 9(1) of IBBI (Voluntary Liquidation Process) Regulation, 2017, during the hearing. In the report, the Liquidator has stated that the company is not doing any business and its books of accounts reflect that the company does not have any liabilities and Creditors nor there are any realizable assets.
14. The copy of the final report of the Liquidator dated 02.07.2022 is annexed to the petition, which shows the realization and payment to the members of the Company, containing the details as required under regulation 38 of IBBI (Voluntary Liquidation Process) Regulation, 2017. The said final report of the Liquidator is submitted with the Registrar of Companies and sent to IBBI.

15. The Liquidator has filed this petition before this Tribunal under section 59(7) of IBC seeking an order of dissolution of the Petitioner company.
16. On examining the submission made by the counsel appearing for the petitioner and the documents annexed to the petition it appears that the affairs of the company have been completely wound up, and its assets have been completely liquidated.
17. In view of the above facts and circumstances and the submissions made by the Liquidator the Company deserves to be dissolved. Accordingly, we at this moment direct that the company shall be dissolved from the date of this order.
18. The Petitioner is further directed to serve a copy of this order upon the Registrar of Companies, with which the company is registered, within fourteen days of receipt of this order. The Registrar shall take necessary action upon receipt of a copy of this order.

Sd/-

Prabhat Kumar
Member (Technical)

/NP/
20/01/2023

Sd/-

Kishore Vemulapalli
Member (Judicial)